DO No. 40-3/2020-DM-I(A)                        Date: 29th March, 2020

Dear Chief Secretary,

Kindly refer to my DO letter of even no 24th March 2020 wherein an Order dated 24.03.2020 under Section 10(2)(l) of the Disaster Management Act, 2005 along with lockdown measures to be taken by Ministries and Departments of Government of India, and State Governments/Union Territories, to contain the spread of COVID-19 in the country was issued. This was followed by two Addendum Orders dated 25.03.2020 and 27.03.2020 to the guidelines on lockdown measure.

2. The consolidated guidelines, by incorporating changes made through the two Addendums, on the lockdown measure to the Order dated 24.03.2020 is available at https://mha.gov.in/sites/default/files/PR_ConsolidatedGuidelinesofMHA_28032020.pdf.

3. I would further like to clarify that:

   a. With the issue of 1st addendum, transportation of all goods, without distinction of essential and non-essential, have been allowed.
   b. ‘Pension’ under exemptions to clause 2(g), include pension and provident fund services provided by Employees Provident Fund Organisation (EPFO).
   c. Services of Indian Red Cross Society are also included under clause 3.
   d. Groceries include hygiene products such as hand washes, soaps, disinfectants, body wash, shampoos, surface cleaners, detergents and tissue papers, toothpaste / oral care, sanitary pads and diapers, battery cells, chargers etc.
   e. Entire supply chain of milk collection and distribution, including its packaging material is allowed.
   f. Newspaper delivery supply chain is also allowed under print media.

4. I would also like to inform that the Central Government has also allowed use of SDRF for homeless people, including migrant labourers, stranded due to lockdown measures, and sheltered in the relief camps and other places for providing them food etc., for the containment of spread of Covid-19 virus in the country.

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5. MHA has issued another Order today under the DM Act 2005, for issuing directions to district authorities, for strict implementation of additional measures to stop the movement of migrants and providing them with quarantine facilities, shelters, food etc., and ensuring payment of wages and non-eviction by their landlords. Its strict implementation need to be ensured.

6. District authorities and field agencies may please be informed accordingly so as to avoid any ambiguity at the ground level.

With kind regards,

Yours sincerely,

(Ajay Kumar Bhalla)

To

Chief Secretaries of
all States